

CERTIFICATE OF CONSTITUTION OF COMMITTEE OF CREDITORS

Date: 14th December 2023

(Under Regulation 17 of Insolvency & Bankruptcy Board of India (Insolvency Regulation Process for Corporate Persons) Regulations 2017 and section 21 of Insolvency and Bankruptcy Code,2016)

This is to certify that, Interim Resolution Professional of Genshipping Pacific Line (India) Pvt Ltd , (Corporate Debtor) has constituted the Committee of Creditors in the matter of Corporate Debtor, Southern Investments Private Limited, with reference to NCLT Chennai Bench Order No.CP(1B)/101[CHE]/2023 along with IA(IBC)/1860(CHE) /2023 dated 15/11/2023 under Regulations 17 & 14 (2) of Insolvency & Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations 2017 (CIRP Regulations) and section 21 of Insolvency and Bankruptcy Code, 2016 (I&B Code) on 17.01.2020 . The name of members and their respective voting shares are furnished as under:

Serial Number	Name of the Creditor	Classification	Amount Admitted	Voting Share in Percentage
1	Emirates Shipping Agencies (India) Pvt Ltd.,	Financial Creditor	5,78,94,908/-	100.00
Total Debt of CoC Members			5,78,94,908/-	
Total Debt of Financial Creditors			5,78,94,908/-	100.00

(P.T.O)

It may be noted that the Member and their voting share under Committee of Creditors is subject to amendment / modification / insertion / deletion as applicable time to time under respective sections / provision of IBC Code, 2016 and CIRP Regulations of IBBI upon substantial evidence, information, documents or as per direction of the Hon'ble Adjudicating Authority or admission of claim under regulation 12 of CIRP before approval of Resolution.



S Kangayan

Interim Resolution Professional of Genshipping Pacific Line (India) Private Limited.,

Registration No. IBBI/IPA-002/N00866/2019-2020/12770

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